

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
(WESTERN BENCH) PUNE**

Original Application No. 91 of 2021

**BETWEEN:**

Nalini Da Rosa Fernandes

... Applicant

Versus

Goa Coastal Zone Management  
Authority & Ors.

... Respondents

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Place: Pune

Date: 17.01.2022



Advocate for the Applicant

Adv. Samridhi S. Jain

A-10, LGF, Lajpat Nagar III, New Delhi-110024

Mbl: +91 9890210579

samridhi12318@@gmail.com



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
(WESTERN BENCH) PUNE**

Original Application No.91 of 2021

**BETWEEN:**

Nalini Da Rosa Fernandes

... Applicant

Versus

Goa Coastal Zone Management

Authority &Ors.

... Respondents

**ADDITIONAL AFFIDAVIT**

I, Nalini Da Rosa Fernandes, Age: Adult, Occ: Business, R/at House No.7/2F, Sauntavaddo, Calangute, Baga, Bardez, Goa- 403516, do hereby solemnly affirm and state as under:-

1. That I am the Applicant in the above-mentioned application and as such I am conversant with the facts and circumstances of the case and am competent to swear to this affidavit.
2. That on 01.12.2021, the aforesaid matter was listed before this Hon'ble Tribunal for admission, wherein this Hon'ble Tribunal, vide its order dated 01.12.2021 was pleased to Admit the Original Application of the Applicant and issue notices on all permissible modes to the Respondent No. 1 and 2. Further, this Hon'ble Tribunal having found a prima facie case in favor of the Applicant was pleased to grant an ad-interim injunction restraining the Respondent No. 2 from exploiting the unauthorized structures for commercial exploitation.
3. That on 03.12.2021, the Advocate for the Applicant served a copy of the Original Application No. 91/2021 along with the order dated 01.12.2021 passed by this Hon'ble Tribunal in OA No. 91/2021 to the Respondent No. 1 and 2 by email. The Counsel for the Applicant vide

*N Fernandes*



the email addressed to the Respondent No. 1 and 2 informed the Respondent No. 1 and 2 regarding the order dated 01.12.2021 passed by the Hon'ble Tribunal in OA No. 91/2021. Further vide the said email the Counsel for the Applicant categorically informed that the Respondent No. 2 had been restrained from utilizing the impugned property for commercial purpose, and thus the Respondent No.1 authority was under an obligation to ensure that no commercial operations were undertaken by the Respondent No. 2 at the impugned property. A copy of the email dated 03.12.2021 sent by the Advocate of the Applicant to the Respondents is enclosed herewith as **ANNEXURE A-1**.

4. Thereafter, on 04.12.2021, the Applicant sent the hard copy of the OA No. 91/2021 along with the order dated 01.12.2021 passed by the Hon'ble Tribunal in OA No. 91/2021 to the Respondent No. 2 vide Speed Post. The Applicant on 06.12.2021, served the hard copy of the OA No. 91/2021 along with the order dated 01.12.2021 passed by the Hon'ble Tribunal in OA No. 91/2021 to the Respondent No.1, along with a covering letter of the Counsel for the Applicant. In the Covering Letter of the Counsel of the Applicant, the Counsel for the Applicant in unambiguous terms informed the Respondents that in terms of the order dated 01.12.2021 passed by the Hon'ble Tribunal, the Respondent No. 2 ought to be restrained by the Respondent No.1 from exploiting the impugned property commercially. A copy of the proof of service of the covering letter dated 03.12.2021 sent by the Advocate for Applicant to the Respondents is enclosed herewith as **ANNEXURE A-2 colly**.
5. Further, the Applicant, upon receiving the copy of the Dasti Notice from this Hon'ble Tribunal once again on 07.12.2021 vide Speed Post sent the copy of the OA No. 91/2021 along with the order dated 01.12.2021

*Fernando*



passed by the Hon'ble Tribunal in OA No. 91/2021 to the Respondent No. 2, along with the dasti notice received by the Hon'ble Tribunal. The Applicant also on 07.12.2021 sent the copy of the OA No. 91/2021 along with the order dated 01.12.2021 passed by the Hon'ble Tribunal in OA No. 91/2021 to the Respondent No. 1, along with the dasti notice received by the Hon'ble Tribunal vide Speed Post.

6. Even though the Respondents on three occasions were categorically informed by the Applicant regarding the stay on the commercial activities of the Respondent No.2 directed by the order dated 01.12.2021 of this Hon'ble Tribunal, the Respondent No. 2 continued to utilize its premises for commercial use, in utter violation of the order dated 01.12.2021 passed by this Hon'ble Tribunal. Moreover, the Respondent No. 1 being the regulatory authority took no steps to ensure the closure of the commercial operations of the Respondent No.1.
7. It is submitted that the Western Bench of this Hon'ble Tribunal was non-functional from 16.12.2021 and therefore no matters were being taken up by the Western bench of this Hon'ble Tribunal. The Applicant, being aggrieved by the failure of the Respondents to ensure compliance of the order 01.12.2021 were therefore compelled to approach the Hon'ble High Court of Bombay at Goa as the Western Bench of this Hon'ble Tribunal was non-functional. A copy of the W.P No. 2687 of 2021 filed by the Applicant before the Hon'ble High Court of Bombay at Goa is enclosed herewith as **ANNEXURE A-3**.
8. The W.P. No. 2687 of 2021 was listed before the Hon'ble High Court of Bombay at Goa on 23.12.2021 whereby the Hon'ble High Court was pleased to issue notice to the Respondents. A copy of the order dated 23.12.2021 in W.P No. 2687 of 2021 passed by the Hon'ble High Court of Bombay at Goa is enclosed herewith as **ANNEXURE A-4**.

*Fernando*

9. I say that on 04.01.2022, the Registrar, of the Western Bench of this Hon'ble Tribunal issued a notice notifying the functioning of the Western Bench of this Hon'ble Tribunal with effect from 05.01.2022. A copy of the Notice dated 04.01.2022 issued by the Registrar, of the Western Bench of this Hon'ble Tribunal is enclosed herewith as **ANNEXURE A-5.**

10. It is submitted that as the Western Bench of this Hon'ble Tribunal is now functional, I undertake, in the interest of justice to withdraw the W.P. No. 2687 of 2021 pending before the Hon'ble High Court of Bombay at Goa on the next date of hearing to avoid multiplicity of proceedings.

*Nalini da Rosa Fernandes*

DEPONENT

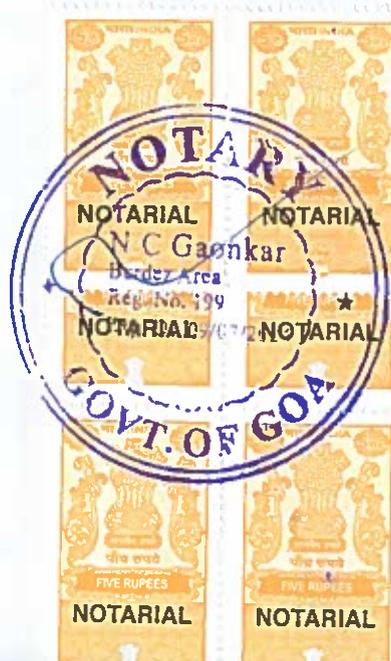
### VERIFICATION

Verified at Goa on this 17<sup>th</sup> day of January, 2022 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

*Identified Through  
Epic No. LKJ6910095*

*Nalini da Rosa Fernandes*

DEPONENT



Solemnly affirmed  
Before me

*N.C. Gaonkar*

N.C. Gaonkar  
Advocate & Notary  
Mapusa Bardez, Goa  
Sr. No. 1242/2022

**17 JAN 2022**

O.A. No. 91/2021 between Nalini Da Rosa Fernandes V. Goa Coastal Zone Management Authority & Anr

Details

To: goacoastalzone@gmail.com, sunsetcottagesbaga@gmail.com, Cc: Nalini Fernandes

## ANNEXURE A-1

Sir/Ma'am,

1. I am the Counsel appearing on behalf of the Applicant in the aforesaid matter.
2. With respect to the aforesaid subject, the Applicant has filed the O.A. No. 91/2021 before the Hon'ble Tribunal challenging, the illegal construction undertaken by Mr. Sylvester D'Souza, Respondent No. 2 at Survey No. 242/1 (Part), Sunset Cottages, Saunta Vaddo, Village- Calangute, Bardez, Goa comprising of a swimming pool; Structure A (two rooms); Structure B consisting of ground plus two (G+2) consisting of three rooms; Structure C toilet structure consisting of two rooms; Structure D a bar with two rooms inside; Structure E (G+2) having a residence on the ground floor and four rooms each on the upper floors, total 8 rooms; Structure F ground with two rooms; Structure G ground with one room; Structure H ground with four rooms; Structure J ground with two rooms; Structure K a toilet structure with two rooms and Structure L which is plinth/foundation ad measuring about 126 sq. mtrs.
3. The Hon'ble Tribunal vide its order dated 01.12.2021 in O.A. No. 91/2021, prima facie found that the 1st Respondent is exhibiting lackadaisical attitude, to cause demolition of the alleged illegal structure put up by the 2nd Respondent and despite one and half years lapsed from the date of Show-cause Notice dated 16/03/2020, no much headway appears to have been made. Therefore, the Hon'ble Tribunal was pleased to issue notice to the Respondents in the aforesaid application.
4. Further, the Hon'ble Tribunal having prima facie found the 2nd Respondent in total abdication of law and relevant norms, exploiting illegal structures for commercial operation/purpose, was pleased to grant interim injunction restraining the 2nd Respondent from exploiting the said alleged unauthorized structures for commercial exploitation, till the next date of hearing. The Hon'ble Tribunal has listed the aforesaid application for hearing on 18.01.2022.
5. Thus, in terms of the order dated 01.12.2021 passed by the Hon'ble Tribunal, the Respondent No. 2 ought to be restrained from exploiting the impugned property commercially. Request you to kindly do the needful, failing which you shall be held in contempt of the order of the Hon'ble Tribunal.
6. Kindly consider this as service of Notice of the OA No. 91/2021 on behalf of the Applicant in terms of the order dated 01.12.2021 passed by the Hon'ble Tribunal.

PFA herewith a copy of the order dated 01.12.2021 passed by the Hon'ble Tribunal in OA No. 91/2021.

Also, PFA herewith a copy of the OA No. 91/2021 as filed before the Hon'ble Tribunal.

**Thanks & Regards,**  
**Samridhi Jain, Advocate**  
**Supreme Court of India**  
**A-10, Basement,**  
**Lajpat Nagar III**  
**New Delhi - 110024**  
**Mob- 9890210579**  
**Email: [samridhi12318@gmail.com](mailto:samridhi12318@gmail.com)**

 **O.A. NALINI copy.pdf**



order dtd  
01.12.2021.pdf

*Drupal*  
**TRUE COPY**

ANNEXURE A-2 COLLY



भारतीय डाक  
 RMA52768541IN IVR:927  
 RL DALANGUTE S.O <40  
 Counter No.1, 04/12/2021, 15:51  
 India Post  
 To: SILVESTER DBO, SUNSET COLLEGE  
 PIN: 403516, Calangute S.O  
 From: SAMRIDDHI J, AID LDF LAIPATNA  
 Wt: 750gms  
 Amt: 0.00PS: 250.00  
 <Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>

Sign In Register

▼ A ॐ हिन्दी 𑌕



Department of Posts  
Ministry of Communications  
Government of India



सत्यमेव जयते

You are here Home >> **Track Consignment**

### Tools

Track Consignment

Locate Post Office

Find Pincode

Calculate Postage

### Track Consignment

Quick help ?

\* Indicates a required field.

\* Consignment Number

RM462768641IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Calangute S.O	04/12/2021 13:41:45	403516	260.00	Registered Letter	Calangute S.O	06/12/2021 17:04:57

Event Details For : **RM462768641IN**

Current Status : **ITEM DELIVERED** Item Delivered [To: **SILVESTER (Addressee) ]**

Date	Time	Office	Event
06/12/2021	17:11:24	Calangute S.O (Beat Number:1)	ITEM DELIVERED Item Delivered [To: SILVESTER (Addressee) ]
06/12/2021	17:04:57	Calangute S.O	Item Delivery Confirmed
06/12/2021	10:48:31	Calangute S.O	Out for Delivery
06/12/2021	09:25:53	Calangute S.O	Item Received
04/12/2021	14:21:33	Calangute S.O	Item Bagged
04/12/2021	13:41:45	Calangute S.O	Item Booked



**SAMRIDHI JAIN  
ADVOCATE  
SUPREME COURT OF INDIA  
BSL-LLB.**

**A-10, LGF  
Lajpat Nagar III  
New Delhi - 110014  
[samridhi12318@gmail.com](mailto:samridhi12318@gmail.com)  
Mob. : +919890210579**

Date: 03.12.2021

To,  
Sylvester D'Souza  
Saunta Vaddo, Calangute,  
Bardez Goa-403516

Subject: Order dated 01.12.2021 passed by the Hon'ble National Green Tribunal, Western Bench, Pune in O.A. No. 91/2021 between Nalini Da Rosa Fernandes V. Goa Coastal Zone Management Authority & Anr.

Sir,

1. I am the Counsel appearing on behalf of the Applicant in the aforesaid matter.
2. With respect to the aforesaid subject, the Applicant has filed the O.A. No. 91/2021 before the Hon'ble Tribunal challenging, the illegal construction undertaken by Mr. Sylvester D'Souza, Respondent No. 2 at Survey No. 242/1 (Part), Sunset Cottages, Saunta Vaddo, Village- Calangute, Bardez, Goa comprising of a swimming pool; Structure A (two rooms); Structure B consisting of ground plus two (G+2) consisting of three rooms; Structure C toilet structure consisting of two rooms; Structure D a bar with two rooms inside; Structure E (G+2) having a residence on the ground floor and four rooms each on the upper floors, total 8 rooms; Structure F ground with two rooms; Structure G ground with one room; Structure H ground with four rooms; Structure J ground with two rooms; Structure K a toilet structure with two rooms and Structure L which is plinth/foundation ad measuring about 126 sq. mtrs.
3. The Hon'ble Tribunal vide its order dated 01.12.2021 in O.A. No. 91/2021, prima facie found that the 1st Respondent is exhibiting lackadaisical attitude, to cause demolition of the alleged illegal structure put up by the 2nd Respondent and despite one and half years lapsed from the date of Show-cause Notice dated 16/03/2020, no much headway appears to have been made. Therefore, the Hon'ble Tribunal was pleased to issue notice to the Respondents in the aforesaid application.
4. Further, the Hon'ble Tribunal having prima facie found the 2nd Respondent in total abdication of law and relevant norms, exploiting illegal structures for commercial operation/purpose, was pleased to grant interim injunction

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**Head Office: 178 Keshav Gunj, Sagar, Madhya Pradesh - 470002**



**SAMRIDHI JAIN  
ADVOCATE  
SUPREME COURT OF INDIA  
BSL-LLB.**

**A-10, LGF  
Lajpat Nagar III  
New Delhi - 110014  
[samridhi12318@gmail.com](mailto:samridhi12318@gmail.com)  
Mob. : +919890210579**

restraining the 2nd Respondent from exploiting the said alleged unauthorized structures for commercial exploitation, till the next date of hearing. The Hon'ble Tribunal has listed the aforesaid application for hearing on 18.01.2022.

5. Thus, in terms of the order dated 01.12.2021 passed by the Hon'ble Tribunal, you are restrained from utilizing the impugned property commercially. Request you to kindly do the needful, failing which you shall be held in contempt of the order of the Hon'ble Tribunal.
6. Kindly consider this as service of Notice of the OA No. 91/2021 on behalf of the Applicant in terms of the order dated 01.12.2021 passed by the Hon'ble Tribunal.

PFA herewith a copy of the order dated 01.12.2021 passed by the Hon'ble Tribunal in OA No. 91/2021.

Also, PFA herewith a copy of the OA No. 91/2021 as filed before the Hon'ble Tribunal.

**Adv. Samridhi S. Jain**

---

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**Head Office: 178 Keshav Gunj, Sagar, Madhya Pradesh - 470002**

---

**SAMRIDHI JAIN**  
**ADVOCATE**  
**SUPREME COURT OF INDIA**  
**BSL-LLB.**

**A-10, LGF**  
**Lajpat Nagar III**  
**New Delhi - 110014**  
**Mob. : +919890210579**

Date: 03.12.2021

To,  
 Goa Coastal Zone Management Authority,  
 Through its Member Secretary,  
 1<sup>st</sup> Floor, Pt. Deendayal Upadhyay Bhavan,  
 Behind Pundalik Devasthan, Porvorim.

O/o Member Secretary *06/12/2021*  
 Goa Coastal Zone Management Authority  
 C/o Department of Environment & Climate Change  
 Dempo Tower 4th Floor  
 Patto Plaza Panjim Goa - 403001

Subject: Order dated 01.12.2021 passed by the Hon'ble National Green Tribunal, Western Bench, Pune in O.A. No. 91/2021 between Nalini Da Rosa Fernandes V. Goa Coastal Zone Management Authority & Anr.

Sir,

1. I am the Counsel appearing on behalf of the Applicant in the aforesaid matter.
2. With respect to the aforesaid subject, the Applicant has filed the O.A. No. 91/2021 before the Hon'ble Tribunal challenging, the illegal construction undertaken by Mr. Sylvester D'Souza, Respondent No. 2 at Survey No. 242/1 (Part), Sunset Cottages, Saunta Vaddo, Village- Calangute, Bardez, Goa comprising of a swimming pool; Structure A (two rooms); Structure B consisting of ground plus two (G+2) consisting of three rooms; Structure C toilet structure consisting of two rooms; Structure D a bar with two rooms inside; Structure E (G+2) having a residence on the ground floor and four rooms each on the upper floors, total 8 rooms; Structure F ground with two rooms; Structure G ground with one room; Structure H ground with four rooms; Structure J ground with two rooms; Structure K a toilet structure with two rooms and Structure L which is plinth/foundation ad measuring about 126 sq. mtrs.
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4. Further, the Hon'ble Tribunal having prima facie found the 2nd Respondent in total abdication of law and relevant norms, exploiting illegal structures for

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**SAMRIDHI JAIN**  
**ADVOCATE**  
**SUPREME COURT OF INDIA**  
**BSL-LLB.**

**A-10, LGF**  
**Lajpat Nagar III**  
**New Delhi - 110014**  
 samridhi2316@gmail.com  
**Mob. : +919890210579**

commercial operation/purpose, was pleased to grant interim injunction restraining the 2nd Respondent from exploiting the said alleged unauthorized structures for commercial exploitation, till the next date of hearing. The Hon'ble Tribunal has listed the aforesaid application for hearing on 18.01.2022.

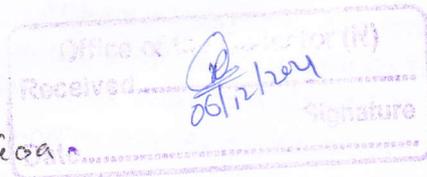
5. Thus, in terms of the order dated 01.12.2021 passed by the Hon'ble Tribunal, the Respondent No. 2 ought to be restrained by your Ld. Office from exploiting the impugned property commercially. Request you to kindly do the needful, failing which your Ld. Office shall be held in contempt of the order of the Hon'ble Tribunal.
6. Kindly consider this as service of Notice of the OA No. 91/2021 on behalf of the Applicant in terms of the order dated 01.12.2021 passed by the Hon'ble Tribunal.

PFA herewith a copy of the order dated 01.12.2021 passed by the Hon'ble Tribunal in OA No. 91/2021.

Also, PFA herewith a copy of the OA No. 91/2021 as filed before the Hon'ble Tribunal.

**Adv. Samridhi S. Jain**

CC  
 ① The Collector  
 Panjim North Goa



② Village Panchayat - Calangute Goa.

**V. P. CALANGUTE**

INWARD NO. 8245

FILE NO. 5

DATED 06/12/21

SIGNATURE [Handwritten Signature]

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**Head Office: 178 Keshav Gunj, Sagar, Madhya Pradesh - 470002**

**Dnyupal**  
 -TRUE COPY-

**ANNEXURE A-3****IN THE HIGH COURT OF BOMBAY AT GOA**

WRIT PETITION NO. /2021

IN THE MATTER OF ARTICLE 226  
OF THE CONSTITUTION OF INDIA

**NALINI DA ROSA FERNANDES,**

aged 55 years,

residing at House No. 7/2F,

Sauntavaddo, Calangute, Baga,

Bardez, Goa – 403 516.

**.... PETITIONER****V/S.**

**1. GOA COASTAL ZONE MANAGEMENT  
AUTHORITY,**

through its Member Secretary,

4<sup>th</sup> Floor, Dempo Towers,

Patto, Panaji, Goa – 403 001.

2. **THE COLLECTOR OF NORTH GOA,**

having office at the Collectorate,

Panaji, Goa.

3. **VILLAGE PANCHAYAT OF CALANGUTE,**

through its Secretary,

Opposite Calangute Towers,

Naika Vaddo, Calangute,

GOA – 403 516.

4. **Mr. SYLVESTER D'SOUZA,**

Saunta vaddo, Calangute,

Bardez, Goa - 403516

**... RESPONDENTS**

(The above addresses of the Petitioner and Respondents as mentioned in the Cause Title are registered addresses).

To,  
The Hon'ble Chief Justice  
and other Companion Judges  
of this Hon'ble Court.

**THIS HUMBLE PETITION OF THE PETITIONER  
ABOVENAMED MOST RESPECTFULLY SHEWETH.**

1. Petitioner herein has filed the present Petition under Article 226 of the Constitution of India on account of the inaction of the Statutory and State Authorities in taking effective steps to ensure that the Respondent No. 4 herein does not exploit the unauthorized structures for commercial exploitation, as directed by the National Green Tribunal Western Zone Bench, Pune vide its Order dated 1<sup>st</sup> December, 2021 passed in Original Application No. 91/2021(WZ).

A true copy of the said Order dated 01<sup>st</sup> December, 2021 is hereto annexed and marked "**EXHIBIT A**".

2. The said Original Application No. 91/2021 was filed by the Petitioner herein in the National Green Tribunal (NGT), Western Bench at Pune on or about 25<sup>th</sup> November, 2021, a true copy whereof is hereto annexed and marked **“EXHIBIT B”**.

3. The subject matter of the said Original Application No. 91/2021 were illegal and unauthorized structures constructed by the Respondent No. 4 herein in Sunset Cottages, Survey No. 242/1 (Part), Saunta vaddo, village Calangute, as detailed in the said Application.

4. The NGT, Western Bench vide its Order dated 01<sup>st</sup> December, 2021 has been pleased to order interim injunction restraining the Respondent No. 4 herein from exploiting the said unauthorized structures for commercial exploitation, till the next date of hearing viz. 18<sup>th</sup> January, 2022.

5. In the said Order dated 1<sup>st</sup> December, 2021, the NGT has referred to Show Cause Notice dated 16/03/2020, Minutes dated 25/02/2021 and Supreme Court Order dated 15/03/2021, true copies whereof are hereto annexed and marked **“EXHIBIT C COLLY”**.

6. Vide Communications and emails dated 03<sup>rd</sup> December, 2021, true copies whereof are hereto annexed and marked **“EXHIBIT D COLLY”**, the Petitioner’s Counsel appraised the Respondents about the said NGT Order dated 01/12/2021 and called upon them to ensure that the Respondent No. 4 herein is restrained from commercial exploitation of the subject structures.

7. Petitioner says that despite the said Order dated 01/12/2021, the Respondent No. 1 herein has been exploiting the subject unauthorized structures for commercial exploitation and scores of tourists are being accommodated and entertained for commercial gain everyday in the said structures during this peak season in Goa.

8. Petitioner has been continuously and regularly following up and requesting the Respondent Nos. 1 and 3 herein to take immediate steps and action to ensure that the commercial exploitation of the unauthorized structures is restrained, however, for reasons best known, the said Respondents are completely turning a blind eye to the said obvious illegality.

9. Petitioner respectfully submits that the Respondent Nos. 1 to 3 are duty bound to ensure that the orders of the NGT are complied with in letter and spirit and cannot shy away from such responsibility.

10. Petitioner is compelled to approach this Hon'ble Court as the said Respondent Nos. 1 to 3 are failing in performance of their duties in ensuring that the illegalities are not perpetuated.

11. The cause of action has arisen within the jurisdiction of this Hon'ble Court and this Hon'ble Court has jurisdiction to entertain and decide the present Petition.

12. Petitioner has no alternate efficacious remedy for the reliefs as prayed in the Petition. It may be also pertinent to note that to the best of Petitioners knowledge the Western Bench of the NGT at Pune is presently not functioning since the resignation of the Ld. Judicial Member.

13. Petitioner has not filed any Petition either in this Hon'ble Court or in the Hon'ble Supreme Court for the reliefs as prayed for herein.

14. The requisite court fee is affixed to this Petition.

**PETITIONER, THEREFORE, PRAYS :**

A) for a writ of mandamus or a writ in the nature of mandamus or any appropriate writ, direction or order directing the Respondent Nos. 1 to 3 to take immediate action to ensure that the Respondent No. 4 is restrained from exploiting the unauthorized structures which are subject matter of the Original

Application No. 91/2021 (WZ) before the National Green Tribunal Western Bench, Pune, for commercial exploitation;

B) for a writ of mandamus of a writ in the nature of mandamus or any appropriate writ, direction or order directing the Respondent Nos. 1 to 3 to forthwith seal the unauthorized structures of Respondent No. 4 which are subject matter of the Original Application No. 91/2021(WZ) before the National Green Tribunal Western Bench, Pune;

C) that pending hearing and final disposal of the Petition this Hon'ble Court be pleased to direct the Respondent No. 1 to 3 to forthwith conduct a site inspection and stop commercial exploitation by the Respondent No. 4 of the unauthorized structures which are subject matter of the Original Application No. 91/2021(WZ) before the National Green Tribunal Western Bench, Pune;

D) for ad-interim, ex-parte relief in terms of prayer  
(C); and

E) for such other and further reliefs as this Hon'ble  
Court deems fit and proper in the facts and circumstances of the  
case.

Porvorim – Goa.

**NALINI DA ROSA FERNANDES**

Dated : 21/12/2021.

(Petitioner)

(Advocate for Petitioner)

**VERIFICATION**

I, Mrs. Nalini Da Rosa Fernandes, major in age,  
residing at Calangute, Goa, Petitioner abovenamed, say that the  
statements of facts made in the foregoing paragraphs of the

Petition are true to my knowledge and submissions made therein  
are on the basis of legal advice which I believe to be true.

Panaji – Goa

Dated : **(NALINI DA ROSA FERNANDES)**

**ANNEXURE A-4**

Assumpta

**IN THE HIGH COURT OF BOMBAY AT GOA****WRIT PETITION NO.2687 OF 2021**

NALINI DA ROSA FERNANDES, ... Petitioner.

Versus

GOA COASTAL ZONE MANAGEMENT  
AUTHORITY AND 3 ORS., ... Respondents.Mr. Yogesh Nadkarni and Ms. Divya Raviraj Shirgam, Advocates for the  
Petitioner.Mr. Shivdatt P. Munj, Additional Government Advocate for the  
respondents no.1 and 2.**CORAM : SMT. SADHANA S. JADHAV &  
REVATI MOHITE DERE, JJ****Date: 23<sup>rd</sup> December, 2021.****P.C.:****1.** Heard. Issue notice to the respondents no.3 and 4. The  
Learned Counsel Mr. Shivdatt P. Munj, waives service for the  
respondents no.1 and 2.**2.** Stand over to 17.02.2022.**REVATI MOHITE DERE, J. SMT. SADHANA S. JADHAV**

**ANNEXURE A-5**

**National Green Tribunal/राष्ट्रीय हरित अधिकरण**  
**Western Zone Bench/पश्चिमी क्षेत्र न्यायपीठ**  
**New Administrative Building, B-Wing/नवीन प्रशासनिक इमारत, बी-विंग,**  
**1<sup>st</sup> floor, Opposite Council Hall /प्रथम मंज़िल, विधान भवन के पीछे,**  
**Camp, Pune - 411 001/कैम्प, पुणे- 411 001.**

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**NOTICE**Dated: 04<sup>th</sup> Jan, 2022.

It is hereby notified for information of all concerned that the Competent Authority has been pleased to issue direction regarding functioning of the National Green Tribunal (WZB), Pune, through video conferencing w.e.f. 05/01/2022 as under;-

It has been directed that other than admission matter(s) of the NGT (WZB), Pune to be taken up by the National Green Tribunal (PB), New Delhi on every working Wednesday and Thursday of the month, till further order(s), after hearing of the matter(s), listed before the concerned bench is concluded, unless otherwise directed in the cause list.

Similarly, it has been directed that all admission matter(s) of the NGT (WZB) Pune to be taken up by the National Green Tribunal (CZ), Bhopal on every working Tuesday and Friday of the month, till further order(s), after hearing of the matter(s) listed before the concerned bench is concluded, unless otherwise directed in the cause list.

  
4.1.2022  
Registrar  
NGT (WZB) Pune.

  
**TRUE COPY**